

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)
AT CHENNAI**

Application No. 172 of 2017

P.M.A. Sadakathullah,
S/o, Mohideen Abdul Kader,
92/139A, Thaika Street,
Kayalpattinam, Thoothukudi district

.....Applicant

Versus

1. The Union of India,
Rep by its Secretary to Government,
The Ministry of Environment, Forests & Climate Change,
Indira Paryavaran Bhavan,
Jor Bag, New Delhi – 110 003.
2. The Tamil Nadu State Coastal Zone Management Authority,
Rep. by its Member-Secretary,
Panagal Building, Saidapet, Chennai.15
3. The Directorate of Fisheries,
Rep by its Commissioner,
DMS Complex, Admin Buildings,
Teynampet, Chennai. 600 018
4. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Thoothukudi – 628 001.
5. The District Collector,
Thoothukudi district
6. The District Coastal Zone Management Authority,
Thoothukudi district,
Rep by its Chairman,
Collectoarate, Thoothukudi

STATUS REPORT FILED BY THE 2nd RESPONDENT

I, K.V.Giridhar, Son of K.Seetharama Rao , Aged about 57 years and having office at Department of Environment, Ground Floor, Panagal Building, Saidapet, Chennai – 600 015 do hereby solemnly affirm and sincerely state as follows;

1. I humbly submit that I am the Director of Environment and also the Member-Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) and I am well acquainted with the facts of the case from the records available and I am filing this reply in my official capacity on behalf of the third respondent.

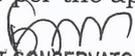

ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/o. DIRECTOR OF ENVIRONMENT
PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.


Director
Department of Environment
Chennai - 15.

6/11

.2.

2. I humbly submit that an Application No 72 of 2017 filed by Thiru P.M.A. Sadakathullah, Kayalpattinam, Thoothukudi on the construction of Fishing landing Centre at Singithurai, Kayalpattinam, Thoothukudi district without obtaining the Clearance under CRZ Notification 2011
3. I humbly submit that the the Hon'ble NGT (Z) has constituted a Joint Committee to locate the place of activity and ascertain as to whether it falls under the prohibited / permitted / regulated zone of CRZ Notification, 2011 and ascertain as to whether prior clearance is required for starting the unit.
4. I humbly submit that the Joint Committee has visited the site on 13.03.2020 and observed that the Fish Landing Centre and associated concrete road were constructed without obtaining prior clearance from the Competent Authority under CRZ Notification, 2011 and also the construction of the concrete road which is a prohibited activity as well. The Joint Committee report has already been filed in the Hon'ble NGT (Z) Chennai.
5. I humbly submit that by the order dated 06/01/2021, the Hon'ble NGT(Z) Chennai has directed TNSCZMA to file status report on the recommendation made by the Joint Committee.
6. I humbly submit that the Government of Tamil Nadu constituted District Coastal Zone Management Authorities (DCZMA) for all the Coastal districts in G.O.Ms.No.163, Environment and Forests Department dated 09.06.1998. The District Environmental Engineer of the Tamil Nadu Pollution Control Board is the Convener of the District Coastal Zone Management Authority and is the appropriate authority to take action in this regard.
7. I humbly submit that the DCZMAs are entrusted with the following responsibilities, in their respective jurisdictions, as per the said G.O.
 - a) to be responsible for monitoring and enforcement / Implementation of the provisions of the Coastal Regulation Zone Notification.
 - b) to ensure that the activities within Coastal Regulation Zone take place as per the approved Management Plan.


ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
DISTRICT PROTECTOR OF ENVIRONMENT
MANNAR MALIGAI,
CHENNAI-600 015.


Director
Department of Environment
Chennai - 15.

7/11

.3.

- c) to advise the State Government on any matter relating to protection and control of pollution in Coastal areas.
- d) to act as an Authority under Sec. 4 of Coastal Regulation Zone Notification, 1991 dated 19.02.1991 for taking action on Coastal Regulation Zone Plan violations.
8. I humbly submit that the Hon'ble NGT(Z) directed to submit the action taken report on the basis of the recommendation made by the Joint Committee and the same is requested from the Chairman, DCZMA / District Collector of Thoothukudi district and the Convener, DCZMA / District Environmental Engineer of Thoothukudi district through this office letter no: P1/1334/2017 dated: 29/01/2021.

It is therefore humbly prayed that this Hon'ble Court may be pleased to accept the above mentioned facts and may be pleased to pass any order or orders as this Hon'ble Court may deem fit and proper in the interest of justice.

Solemnly affirmed at Chennai
This the 2nd day of February 2021 and
Signed his name in presence


ASSISTANT CONSERVATOR OF FORESTS
GREEN SQUAD,
O/c. DIRECTOR OF ENVIRONMENT,
PANAGAL MALIGAI,
SAIDAPET, CHENNAI-600 015.


Director
Department of Environment
Chennai - 15.

BEFORE ME

8/11

MEMORANDUM OF APPLICATION

(UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA)

IN THE HON'BLE NGT (SZ)

Original Application No.172 of 2017

In the Matter of
P.M.A. Sadakathullah,
S/o, Mohideen Abdul Kader,
92/139A, Thaika Street,
Kayalpattinam, Thoothukudi
district

.... Applicant

Vs

1. The Union of India,
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Indira Paryavaran Bhavan,
Jor Bag, New Delhi – 110 003
..... and 5 others

STATUS REPORT FILED BY THE
2nd RESPONDENT

STANDING COUNSEL FOR GOVT.
OF TAMIL NADU FOR THE
RESPONDENT